



CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00190 of 2015
Cuttack, this the 29th day of April, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
Suryamani Rana,
aged about 27 years,
S/o late Damodar Rana,
Vill./PO- Sadingia, Via- Phiringa,
Dist. Kendrapada.

...Applicant

(Advocates: M/s. S.Behera, S.S.Swarup)

VERSUS

Union of India Represented through

1. Secretary,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi-110001.
2. Director General of Posts,
Dak Bhawan,
Sansad Marg, New Delhi-110001.
3. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist- Khurda.
4. Post Master General,
Berhampur Region,
Berhampur, Dist. Ganjam.
5. Superintendent of Post Offices,
Phulbani Division,
At/PO/Dist. Phulbani.

... Respondents

(Advocate: Mr. A.C.Deo)

Allee

ORDER (ORAL)**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. S.Behera, Learned Counsel for the Applicant, and Mr. A.C.Deo, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(a) To quash the notification dated 24.12.2013 vide Annexure-3 issued by Respondent No. 5.

(b) To direct the Respondents to give compassionate appointment to the applicant as G.D.S.B.P.M. in Sadingia B.O. forthwith.”

3. The case of the applicant in nutshell is his father while working as GDS BPM, Sadingia B.O. died in harness on 18.06.2013. His mother submitted representation before the Respondents to give appointment on compassionate ground in favour of the applicant. The grievance of the applicant is that while his application is pending for consideration, Respondent No.5 issued notification dated 24.12.2013 for filling of the post of GDS BPM, Sadingia B.O. vide Annexure-A/3. Mr. Behera, Ld. Counsel for the applicant, submitted that the mother of the applicant as well as the applicant himself submitted representation on 23.03.2015 and 25.03.2015 respectively to Respondent No.3 but till date no response has been received by the applicant.

4. Taking into account the submission made by Mr. Behera, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 3 to consider and dispose of the representations dated 23.03.2015 and 25.03.2015 vide Annexure-A/7 series, if the same have been filed and are still pending consideration, in a well



reasoned order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order. It is further made clear that if in the meantime the said representations have already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. On the prayer made by Mr. Behera, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 and 4 by Speed Post for which he undertakes to file the postal requisites by 01.05.2015. Free copy of this order be given to Mr. Deo, Ld. ACGSC.


(A.K.PATNAIK)
MEMBER(Judl.)

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